



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 7th January, 2019

SRO 009 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Mr.Pritam Lal Thappa,(KAS),Sub Divisional Magistrate Gandoh, to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsil Gandoh and Tehsil Chilli-Pingal of District Doda.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

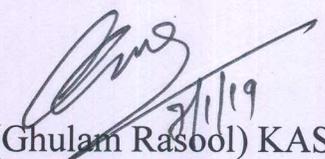
Commissioner /Secretary to Government,
Revenue Department

Dated: -07 -01- 2019

No: - Rev/LB/05/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Doda.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (S) to Honble Governor for information.
8. Manager Government Press,Jammu/Srinagar for publication in the Govt.Gazette
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.


(Ghulam Rasool) KAS

 Deputy Secretary to Government
Revenue Department